

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

IA(I.B.C)/905(CH)2024

And

CP (IB) No. 17/Chd/J&K/2021

IN THE MATTER OF

Jammu and Kashmir Bank

...

Creditor

Versus

Puneet Resutra

...

Personal Guarantor

Under Section: 95(1), 99 IBC 2016

Order delivered on 03.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Creditor : Mr. Chatanya Sharma proxy counsel for Mr.
Mayank Mathur, Advocate

For the Respondent : Mr. Amandeep Singh Talwar, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

ORDER

Mr. Amandeep Singh Talwar, Advocate is directed to file vakalatnama during the course of the day and file objections within one week days. It is made clear that no further extension of time will be granted and if objections are not filed within one week, it will be presumed that he has no objections in the matter and matter will be proceeded further. Let the matter be posted to 08.07.2024.

Sd/-

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**

June 03, 2024
Priyanka